

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.232 of 2020

[Arising out of Order dated 17.12.2019 passed by National Company Law Tribunal, New Delhi Court – VI in C.P. No. IB-1016(ND)/2019]

IN THE MATTER OF:

Before NCLT

Before NCLAT

Ms. Renu Shukla
(partner),
M/s. Mahadeo Traders,
Nawali,
Tehsil Bhadaura,
Distt. Gazipur,
U.P – 232328
Through Authorized
Person –
Gobardhan Shukla,
B-189, Sector – 41,
Noida,
Dist. Gautam Buddh
Nagar,
U.P.

Petitioner

Appellant

Versus

M/s. Varun Beverages Ltd.
F-2/7, Okhla Industrial
Area, Phase – I,
New Delhi – 110020
Through its Chief Executive/
MD

Respondent

Respondent

For Appellant:

Shri Satish Kumar, Advocate
Shri Gobardhan Shukla, AR

For Respondent:

Shri Ajit Yadav, Advocate
Shri Aveshek Rout, Deputy Manager (Legal)

ORDER
(Virtual Mode)

01.03.2021 Heard Advocate Shri Satish Kumar who filed this Appeal.

He is present in Virtual Mode along with Shri Gobardhan Shukla, authorized

person of the Appellant – Renu Shukla. Shri Aveshek Rout, Deputy Manager (Legal) of Respondent – M/s. Varun Beverages Ltd. is also present in Virtual Mode.

The learned Counsel for the Appellant submits that he has instructions from the Appellant through the authorise person - Shri Gobardhan Shukla to withdraw the Appeal without liberty to challenge the same Impugned Order.

The Official appearing for Respondent has no objection.

The Appeal is disposed as withdrawn without liberty to challenge the same Impugned Order.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md